

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Date: 29.1.2016

To,

AGM (Commercial)  
NTPC Ltd., NTPC Bhawan  
Core-7, Scope Complex-7  
Institutional Area, Lodhi Road  
New Delhi-110 003

Sir,

**Subject : Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2009 to 31.3.2014 – Petition No. 258/GT/2014**

**Ref : Your letter No. RGPPL/HQ/Commercial/time-ext/2016 dated 20.1.2016**

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With reference to your letter above on the said subject, I am directed to request you to furnish the following information on affidavit, with advance copy to respondents, on or before 10.2.2016:

- I. The statement in respect of interest and financing charges is not in conformity with the details of loans like draws, repayments & rate of interest, in this regard, the following details shall be furnished:
- (i) Amount of IDC & FC capitalized as on COD of Unit-I, Unit-II and Unit-III;
  - (ii) Revised statement showing details of loan draws for the generating station from the inception till the date showing date of drawl, amount of drawl, repayment dates & amounts (as per the terms of loan as well as actuals), applicable rate of interest and refinancing details, if any;
  - (iii) IDC Calculations up to COD of respective units;
  - (iv) Following statement in respect of interest and financing charges:

(₹ in lakh)

Particulars	2001-07 (Year-wise)	2007-08 (1.4.2007 to 31.8.2007)	2007-08 (1.9.2007 to 20.11.2007)	2007-08 (21.11.2007 to 31.3.2008)	2008-09	2009-10 (1.4.2009 to 18.5.2009)	Total upto COD of Block-I	2009-10 (19.5.2009 to 31.3.2010)	2010-14 (Year-wise)
Interest for the period									
Interest transferred to P&L A/c									
Interest capitalized to Gross Block									
Interest lying in CWIP									

(at the beginning)									
Interest lying in CWIP (at the end)									
<b>Interest for the year actually paid in cash</b>									

- II. Form-5C showing complete details as on 1.4.2009 (beginning of tariff period) and 19.5.2009 (generating station COD), respectively.
- III. Revised Form-9A & Form-9B, showing component-wise breakup of IDC, FC & FERV separately.
- IV. Confirmation that the liability corresponding to IDC capitalized till COD amounting to ₹297.53 lakh form part of the un-discharged liabilities amounting to ₹1760.59 lakh as on COD.

2. It may be ensured that the above information is filed within the due date mentioned.

**-Sd/-**  
(B. Sreekumar)  
Deputy Chief (Law)